



F.No. 10/37/2018-Estt./NCLAT
NATIONAL COMPANY LAW APPELLATE TRIBUNAL
2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),
9, C.G.O. Complex, Lodhi Road, New Delhi – 110003.

Dated: 11th September, 2024

OFFICE ORDER
(NO. 139 / 2024)

It has been observed that the instructions issued by the National Company Law Appellate Tribunal (NCLAT) vide Office Order (No.020/2024) dated 05.02.2024 are not being adhered by some of the parties while joining the VC hearings in the NCLAT. This causes great inconvenience to the Hon'ble Bench and also create disturbance in the court proceedings.

2. Therefore, the instructions issued vide Office Order No.020/2024 dated 05.02.2024 are reiterated for strict compliance by all concerned: -

- (i) Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: -
 - (a) **Item No.**
 - (b) **Name**
 - (c) **Appellant / Respondent / Party-in-Person**
- (ii) In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter "**Mentioning-Name**".
- (iii) After joining, it must be ensured that the **video is always on 'OFF' mode** and the Mic is always on MUTE mode.
- (iv) Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- (v) Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.

By Order of the Hon'ble Chairperson

Sd/-
Registrar I/c

To

All concerned.